

**BEFORE THE NATIONAL GREEN TRIBUNA, AT NEW DELHI
ORIGINAL APPLICATION No. 525 OF 2022**

IN THE MATTER OF:

LAXMI

...APPLICANT

VERSUS

Ministry of Environment and Forests
& Climate Change & Ors.

...RESPONDENT

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FILED BY



PLACE:
New Delhi
DATE:
31.10.2025

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AFFIDAVIT ON BEHALF OF RESPONDENT NO. 7

Pursuant to the order of Hon'ble NGT Principal Bench dated 25.09.2025 in the present application, the deponent is hereby submitting the affidavit I, Rakesh Singh, S/o Rajendra Pal Singh, aged about 59 years, having offices at B-18 Shri Hanslok Ashram, Bhati Mines Road, New Delhi-110074, state that I am the Authorized Representative of the Respondent No.7 in the present original application and in that capacity, I am filing the present affidavit. I am aware of the facts and circumstances of the present case. I do hereby swear as under:

1. The Deponent herein is Manager and in charge of Hansjyoti (a unit of Hans Cultural Centre (HCC)), a registered society under the provisions of Societies Registration Act. HCC has an informal unit called HANSJYOTI. The Deponent takes care of the function of HANSJYOTI under which the Ashram operates.



2. That the present affidavit is being filed in compliance of the order of this Hon'ble Green Tribunal dated 25.09.2025 which reads as under

" 2. Learned Senior Counsel appearing for respondent no. 7 to 12 has submitted that respondent no. 7 to 12 have not encroached upon and are not in possession of forest land which is subject matter of the present original application."

3. That the Respondent No. 7 herein has filed a detailed short amended affidavit dated 14.10.2022 and has stated the entire facts with documentary evidence. Further, the Deponent has submitted brief synopsis dated 25.07.2023 attaching therein copies of TATIMA proceedings for Khasra No. 954/2/1, 954/2/2, 963, 969 and 961. The Respondent No. 7 herein reiterate the contents of amended short affidavit dated 14.10.2022 **(Kindly See Running Page No. 203 to 344 of the Court File)** and synopsis dated 25.07.2023 **(Kindly See Running Page No. 472 to 497 of the Court File)** the contents of which are not being reproduced for the sake of brevity.



4. That the Respondent No. 7 herein has not encroached upon and is not in possession of any forest land which is the subject matter of the present original application.

5. It is stated that the consolidated report dated 30.08.2025 filed by Respondent No. 3 (DCF) also confirmed, after site verification, that no land of forest departments in the above said khasras, have been encroached upon by the

Respondent No. 7 – 12. **(Kindly see Sr. No. 2, 3, 8, 10 & 11, at running page no. 2650, 2651, 2652, 2654 & 2655 of the Court File)**

6. It is submitted that in view of the above submission, the respondent No. 7, along with Respondent No. 8 to 12 may be released and be deleted from the present proceedings.
7. It is submitted that, to avoid technical issues, Respondents 8 – 12 have separately filed similar affidavits in this regard to comply with the order dated 25.09.2025 of this Hon'ble Tribunal.



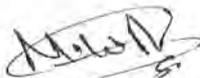
8. The present affidavit filed is bonafide & in the interest of justice.


DEPONENT

VERIFICATION

I, the above named Deponent do hereby verify that the contents of my foregoing affidavit are true and correct to my knowledge based on records. Nothing material has been concealed therefrom.

VERIFIED at New Delhi on this ^{31 OCT 2025} October, 2025.


ATTESTED
 MOHD. WASEEM AKRAM
 NOTARY
 GOVT. OF INDIA
 Regn. No. 54695
 31 OCT 2025


DEPONENT